

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD.

..

M.A.No.331/98 in O.A.1314/97.

Date of Order: April 30, 1998.

Between:

R.Nagarjuna Kumar. .. Applicant.

..

And

1. The Secretary, The Indian Council for Agricultural Research, Krishi Anusandhan Bhavan, Pusa, New Delhi- 1.
2. The Secretary, Agricultural Scientists Research Board, Krishi Anusandhan Bhavan, Pusa, New Delhi - 110 001. Respondents.

Counsel for the applicant: Mrs. A. Anasuya
Dr. C.S. Subba Rao.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

ORDER:

(per Hon'ble Sri R. Rangarajan, Member (A))

Heard Dr. C.S. Subba Rao for Mrs. A. Anasuya for the applicant and Sri V. Bhimanna for the respondents.

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The O.A., was admitted on 3-10-1997 and the respondents were directed to file their reply in six Weeks' time and to be ensured that no extension of time is sought. Inspite of more than six months' time ^{has} elapsed, the respondents failed to file their reply. In view of the circumstances, we are left with no other alternative except to grant the prayer in the M.A., as prayed for.

The counsel for the applicant submits that out of 30 vacancies notified for the posts of Agricultural Scientists for which the applicant appeared for the selection, only 15 vacancies have been filled up and another notification has also been issued for recruitment to the said posts, he apprehends that in case all posts are filled up even though the applicant succeeds in this O.A., he may not get the posting due to the paucity of the posts. He prays to keep one post vacant till the disposal of the O.A.

In the circumstances the following direction is given:

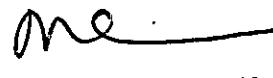
The O.A., has to be disposed of earlier.

List this O.A., for orders on 23rd June, 1998.
Till 2nd June, 1998, one post of/Scientist
in the Computer Wing for which the applicant
had applied shall be kept vacant.

NOTE:
C.C. today.
(B.O.)

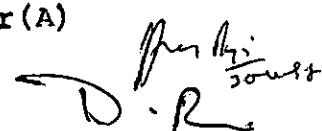
List the O.A., for orders on 23rd June, 1998.


B.S.JAI PARAMESHWAR,
Member (J)
30.4.98


R.RANGARAJAN,
Member (A)

Date: 30-4-1998.

Dictated in open Court.


D.R.

MA.331/98 in OA.1314/97

Copy to:-

1. The Secretary, The Indian Council for Agricultural Research, Krishi Anusandhan Bhavan, Pusa, New Delhi.
2. The Secretary, Agricultural Scientists Research Board, Krishi Anusandhan Bhavan, Pusa, New Delhi.
3. One copy to Mr. A. Anasuya, Advocate, CAT., Hyd.
4. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

cc Today

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 30/4/98

ORDER/JUDGMENT

M.A/B.A/G.P. NO. 331/98

in

O.A. NO. 1314/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हైదరాబాదు బ్యాంక్
HYDERABAD BENCH

- 4 MAY 1998
Despatched N.Y.
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विभाग/DEPARTMENT SECTION

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD
BENCH, HYDERABAD

O.A. NO.: 1314 OF 1997

BETWEEN

R. NAGARJUNA KUMAR

APPLICANT

AND

SECRETARY, ICAR,
NEW DELHI AND
SECRETARY, ASRB,
NEW DELHI

RESPONDENTS

REPLY STATEMENT FILED ON BEHALF OF THE RESPONDENTS

I, K.K. BAJPAI S/o Late Dr. O.S. Bajpai, Aged about 47 years, Occupation : Secretary, ASRB, New Delhi, resident of New Delhi, do hereby solemnly affirm and state as follows:

I am the Respondent No: 2 herein and hence, I am well acquainted with the facts of the case. I am filing this reply statement on behalf of all the Respondents. The material averments in the O.A. are denied, save those that are expressly admitted therein. The applicant is put to strict proof of all such averments except those that are specifically admitted hereunder.

It is submitted that the applicant appeared for the Agricultural Research Service/NET/SRF Examination, 1996 held in the year, 1996. The written test in the Examination consists of three papers i.e. (i) General Knowledge (ii) Professional Paper - I and Professional Paper - II

ATTESTOR



K. K. Bajpai
RESPONDENT

K. K. BAJPAI
Secretary
Agricultural Service Selection Board
Kankar Bagh, New Delhi, India
New Delhi - 110 042

carrying the maximum marks of 200 each. Those who get 45% marks in Professional paper - I and Professional paper - II together are eligible to be called for Viva-Voce carrying marks of 100. As per the criteria fixed by Board for becoming eligible for appointment in order of merit, one had to secure 45% marks out of total 700 marks. The marks obtained by the candidate are as under:

1. General Knowledge	84	out of	200
2. Professional. Paper - I	132	out of	200
3. Professional paper - II	63	out of	200
4. Viva - Voce	20	out of	100
Grant Total	299		700

Since the applicant did not come in merit as per this criteria, he was not recommended in final result and hence there is no question of his selection. This criteria was uniformly followed in all cases except for SC/ST candidates in whose cases it was relaxable to total 35% marks.

It is submitted that medical examination and verification of antecedents by police are conducted in the intervening period in respect of all the candidates called for Viva-Voce to avoid delay in issue of offer of appointment to selected candidates. This practice is followed in the Civil Service Examination by UPSC also irrespective of whether the candidate is finally selected or not. This is also made clear in the letter directing the candidates to undergo medical examination.

It is submitted that the Viva-Voce took place on 6.6.97. The Vive-Voce is mandatory and the marks obtained therein form part of the overall aggregate for preparing merit list. Thus, the marks of all the three papers and Viva-Voce are taken into account for preparing final results.

ATTESTOR



23/6/97

RESPONDENT

K. K. BAJPAI

S. C. O. T. V.

Agricultural Engineers Board
Krishi Bhawan, Chanakya Puram, New Delhi - 110 012

1960, the BFO obtained and interrogated the last locomotive of the original battery, which had been built about 1870, and which had been in service on a single line, and so at first had no record of use, but had been used from time to time since 1870. The engine had been built in 1870, and was still in good condition, and on being put in use, ran round the locomotive which had been built in 1860.

Highway 101

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Reply Statement

1935] *THE JOURNAL*

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11 JUN 1998



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Bled by ~~Dr. N. R. Derby~~
N. R. Derby

However, the applicant has not come in the merit for final selection. Since he has not met the qualifying criteria, there is no question of inclusion of his name in the select list.

Regarding the averments of the applicant about bias, positive or negative influence, malice and perfunctory assessment of candidates in Viva-Voce, it is submitted that the same are not correct and hence denied: As the ARS examination is a competitive examination, the candidates are required to come in the merit as per the criteria fixed by the Agricultural Scientists Recruitment Board. However, as already stated in the preceding paras, the applicant has not come in the merit for final selection and therefore his name could not be included in the select list. There is no question of any bias or malafide as criteria was uniformly applied to all as explained earlier.

For the reasons stated above, it is submitted that the applicant has not made out any case either on facts or in law and there is no merit in the O.A. It is, therefore, prayed vide this Honourable Tribunal be pleased to dismiss the same with costs and pass such further order or orders as this Honourable Tribunal may deem fit and proper in the circumstances of the case.

ATTESTOR

DR. K. K. Bajpai
RESPONDENT

K. K. BAJPAI
Secretary
Agricultural Scientists Recruitment Board
Krishi Bhawan, New Dehli, India
New Dehli - 110 012

VERIFICATION

I, K.K. Bajpai, do hereby solemnly affirm and state that the contents of the above reply statement are true and correct to the best of my knowledge, belief and information and, hence, verified the same at Hyderabad on this the Fourteenth day of May 1998.

ATTESTOR

DR. K. K. Bajpai
RESPONDENT

K. K. BAJPAI
Secretary
Agricultural Scientists Recruitment Board
Krishi Bhawan, New Dehli, India
New Dehli - 110 012

Below my signature before me read over and explained to the deponent to be correct

S. Chatterjee
Oath Commissioner
New Dehli

Identify the Deponent who is known to me and Signed/Put T.L. in my presence

24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1314/1997.

Date of decision: March 4,1999

Between:

R.Nagarjuna Kumar. Applicant.

and

1. The Secretary, The Indian Council for Agricultural Research, Krishi Anusandhan Bhavan, Pusa, New Delhi - 110 001.
2. The Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi 110 001. Respondents.

Counsel for the Applicant: Sri C.S.Subba Rao.

Counsel for the Respondents: Sri N.R.Devaraj.

CORAM:

Hon'ble Sri R.Rangarajan, Member(A)

Hon'ble Sri B.S.Jai Parameshwar, Member(J)

JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

--

Heard Ms. Anasuya for Sri C.S.Subba Rao for the Applicant and Sri N.R.Devaraj for the respondents.

The applicant in this O.A., had applied for the post of Scientist of Agricultural Research under the Indian Council for Agricultural Research (ICAR) as per the Advertisement in the Employment News dated 31st August 1996 September, 1996. For the above post the Agricultural Research Services (ARS)

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Examination was held by the Agricultural Recruitment Board during December, 1996.

The applicant was called for the Written Examination and he was also directed to sit for the Viva-Voce Examination. After the selection process was over the name of the applicant was not included in the empanelled list for the advertised post even though he underwent Medical Examination.

This O.A., is filed praying for a direction to the Agricultural Scientists Recruitment Board of the Indian Council for Agricultural Research, New Delhi to include the name of the applicant in the select list of the candidates in the rank order according to merit for appointment as Agricultural Scientist, Computer Division, against one of the 30 vacancies announced as he has been qualified in the written test, Viva-Voce and found fit in the Medical Examination.

An interim order was passed in this O.A., on 30-4-1998 whereby it was ordered that one post of Agricultural Scientist in the Computer Wing for which the applicant had applied shall be kept vacant.

A perusal of the Annexure II of the Employment Notice referred to above indicates that in the Discipline of the Computer Application in Agriculture the tentative No. of vacancies is 30 subject to change.

The applicant had made the following contentions for not selecting and appointing him against the post

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advertised. They are --

- i) that the rule for empanelment has been clearly stipulated in para 11(i) of the Advertisement. This para stipulates that candidates who obtain such minimum qualifying marks in the written examination as may be fixed by the Board in their discretion shall be summoned by them for Viva-Voce for the Agricultural Research Service. The applicant contends that those who had passed the written test obtaining the minimum marks should be empanelled if they come within the number of 30 posts advertised, that there is no stipulation for fixing the minimum marks for viva-voce Examination for empanelment. The applicant further contends that the total aggregate marks obtained in the written as well as the Viva-Voce shall have to be taken into consideration for empanelment for the post advertised, as there is no fixation of minimum marks for viva-voce Examination. As the applicant had obtained the minimum marks in the viva-voce i.e., 45% in the professional Papers I and II put together, he should have been empanelled if he has come within the number of 30 vacancies advertised for appointment. Only 15 candidates were shown as selected and the vacancies have been filled to that extent only out of 30 advertised posts. Hence the non-inclusion of the name of the applicant in the selection is irregular.
- ii) that the same Agricultural Research Recruitment Board had further notified 30 vacancies for the next recruitment. Hence, the applicant submits that it cannot be said that there were no vacancies as per the previous Employment Advertisement for which examination was conducted in which the applicant had appeared.

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A reply has been filed in this O.A. It is stated in the reply that those who had obtained the minimum 45% in the professional Papers I and II put together are eligible to be called for viva-voce. Viva-voce carries 100 marks. For becoming eligible for selection and appointment in the order of merit one has to secure minimum of 45% marks out of the total aggregate of 700 marks. The total aggregate of 700 marks is calculated fixing 600 marks (1) for General Knowledge (2) Professional Paper- I and Professional Paper-II and 100 marks for viva-voce. The applicant did not come in the merit list as per the eligibility criteria as he had not obtained 45% marks out of the total aggregate marks of 700. Hence, his name was not recommended for inclusion in the final list. The above rules has been followed in all cases except S.C., and S.T., candidates in whose case it has been relaxed to 35% marks instead of 45%

The first contention of the applicant is that the rules did not provide adding of marks of viva-voce for fixing the final criteria for purpose of empanelment. In other words fixing of minimum marks for viva-voce is bad in law. For this the applicant had relied upon the Judgment of the Hon'ble Supreme Court reported in P.M.RAMACHANDRA IYER Vs. UNION OF INDIA & OTHERS (A.I.R., 1984 S.C. 541).

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A study of the rule relied upon by the applicant clearly indicates that a candidate who had passed the written test obtaining 45% marks in Professional Papers I and II put together can only be called for viva-voce. The rule does not talk about the minimum viva-voce marks. Hence, when the applicant submits that there should be no fixation of minimum marks for viva-voce, his contention is in accordance with the rule position. The respondents also in the reply did not specifically state that no minimum number of marks is fixed for viva-voce examination to become eligible for selection. But there is fixation of minimum in the total aggregate marks to be obtained for empanelment to the post advertised. The rule does not prohibit fixation of minimum in the total aggregate marks. A reading of the rule clearly indicates that those who obtained the minimum aggregate marks i.e., 45% of the total marks shall be deemed to be qualified and shall be recommended for appointment to the ARS. Hence, if the respondents fix the minimum marks in the aggregate for employment, it cannot be said to be an incorrect appraisal of the rule by the respondents. The rule does not debar fixing the minimum aggregate marks including the marks obtained in the viva-voce. As the applicant had not obtained the minimum 45% of the total marks of 700 which

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include the marks obtained in the written and viva-voce, the applicant cannot therefore claim as having qualified in the selection. In that view, we are of the opinion that the respondents had observed the rule position strictly and rejected his case for empanelment.

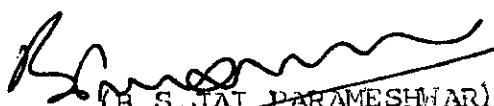
The Supreme Court judgment referred to by the applicant has no application ^{to} in this case. In para 44 of the Hon'ble Supreme Court's Judgment in P.K.RAMACHANDRA IYER vs. UNION OF INDIA & OTHERS it was observed that Rule 13 does not envisage obtaining minimum marks at the Viva-Voce test even though it contemplates obtaining minimum marks at the written test so as to be eligible for being called for viva-voce test. It is evident from the reply that there is no minimum fixed for viva-voce but one has to secure 45% out of 700 total aggregate marks for empanelment. The above observation of the Hon'ble Supreme Court does not indicate that no minimum in the aggregate should be fixed. Hence relying on the decision of the Hon'ble Supreme Court, this O.A., cannot be allowed.

The learned counsel for the applicant submits that in the next advertisement once again 30 posts were advertised. Hence, it cannot be said that in the previous examination the number of posts to be filled is less than 30. Annexure II to the Advertisement clearly states that the tentative number of vacancies to be filled is only 30. The word "Tentative" clearly indicates that the number of vacancies can be altered depending upon the necessity. It is also stated under

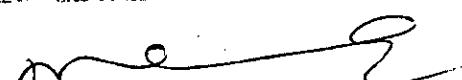
Annexure II of the Advertisement that the number of vacancies is 'tentative and subject to change' (emphasis supplied). This clearly goes to prove that if the respondents want to fill only 15 vacancies instead of 30, it cannot be said that such a decision is against the advertisement referred to above. If the respondents had advertised for 30 filling up vacancies in the next recruitment it does not mean that similar number of vacancies should be filled in the earlier advertisement also. Such a view in our opinion is uncalled for and unwarranted.

The learned counsel for the applicant relied upon a decision of the High Court of Andhra Pradesh in this connection. But that judgment has been challenged on the ground of jurisdiction. Hence, we do not want to observe or express any opinion on the basis of that decision.

In view of what is stated above, we find no merits in the G.A. Hence, it is dismissed. No costs.


(B.S.JAT PARAMESHWAR)

Member (J)

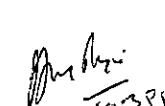

(R.RANGARAJAN)

Member (A)

1.3.99

Date: March 4, 1999.

Dictated in open Court.


M. R. S. R.

Copy to:

1. HDPN

2. HHRP M(A)

3. HSCP M(J)

4. D.R. (A)

5. SPARE

19/3/99
1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 19/3/99

ORDER/ JUDGEMENT

MA./RA./CP. NO. -

IN

O.A. NO. 1314/97

ADMITTED AND IN TERRIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

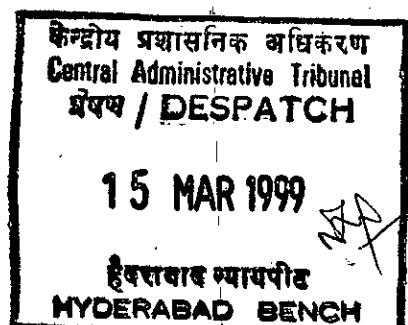
DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

WRIT PETITION NO 8733/200 of 1999

W.P.M.P. No. — 1/200

A Writ Petition was filed in the High Court of Andhra Pradesh by Sri Nagarjuna Kumar.

vs. Secretary, IcAR, New Delhi & others.

against the Order/Judgment of this Hon'ble Tribunal dated 4-3-99 and made in O.A.No... 1314/97

The High Court was pleased to ~~Dismiss/Allow/Dispose of the W.P.~~ under Interim Suspension/Stay Notice the operation of judgment at to appoint the petitioner against the P.O.P. but he shall not be entitled to any benefit retrospectively. The W.P. is accordingly allowed on 11-6-2003.

The Judgment of the Tribunal in O.A.No. 1314/97 and the order/Notice of the High Court of Andhra Pradesh is enclosed herewith for perusal.

Submitted

25/8/03.
DEPUTY REGISTRAR(J)

REGISTRAR

HON'BLE VICE-CHAIRMAN

HON'BLE MEMBER (ADL) - I

HON'BLE MEMBER (ADL) - II: 08/9/03

HON'BLE MEMBER (ADL) - III

IN THE HIGH COURT OF JUDICATURE ANDHRA PRADESH AT HYDERABAD
SPECIAL ORIGINAL JURISDICTION

WEDNESDAY THE ELEVENTH DAY OF JUNE
TWO THOUSAND AND THREE

Trid
4/7/03
PRESENT

THE HONOURABLE MR.JUSTICE BILAL NAZKI
AND
THE HONOURABLE MR.JUSTICE.DHARMA RAO

केंद्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
Hyderabad Bench

7/7/03
W.RIT/DESPATCH
RECEIVED
8/7/03

WRIT PETITION NO. 8733 OF 1999

Between

Nagarjuna Kumar

..Petitioner

And

- 1.The Secretary, The Indian Council for Agricultural Research Krishi Anusandhan Bhavan, Pusa, New Delhi
- 2.The Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi
- 3.The Central Administrative Tribunal, at Hyderabad.

..Respondents

Petition under Article 226 of the constitution of India praying that in the circumstances stated in the affidavit filed herein the High court will be pleased to issue any writ or order or direction mainly in the nature of writ of certiorari or any other appropriate writ, by calling for the records pertaining to O.A.No. 1314/97 from the Respondent No.3 herein and quash the orders passed in O.A.No. 1314/97 dated 4.3.1999 as it is contrary to law, principles of natural justice and contrary to the decided cases of the Hon'ble Supreme court and further direct the respondents 1 and 2 to select the petitioner herein for the post of scientist in any of the Institution under ICAR or in Computer wing.

For the petitioner: Mr. Ramachandram, Advocate for Smt.A.Anasuya,
Advocate

For the Respondent 1 and 2: Mr.E.Madan Mohan Rao, Advocate
For the Respondent No.3: Mr.T.Surya Karan Reddy SC for C.G.

The Court made the following order:

candidates to become eligible for being called for viva-voce and the respondents had fixed 45% marks for calling the candidates to viva-voce and since the petitioner had obtained 45% marks in the written examination he was called for viva-voce. The learned counsel for the petitioner further contends that, in terms of Rule 11 of the Rules it was incumbent upon the respondents to prepare a merit list on the basis of aggregate marks obtained by the candidates in the written examination and viva-voce and appoint the persons on the basis of their merit in the merit list keeping in view the number of posts available. The learned counsel for the respondents does not dispute that the petitioner was called for interview and he ~~was~~ ^{had} qualified in the written examination, he however disputes the interpretation that is sought to be placed by the learned counsel for petitioner on Rule 11. He submits that, calling a person to an interview would not entitle such candidate to an appointment. The Board had taken a decision in a meeting held on 17-4-1997 by which it was decided that the candidate should get 45% marks in aggregate before he was declared entitled to appointment.

In the light of these arguments it will be necessary to refer to Rule 11 of the Rules which lays down;

“11. (i) Candidates who obtain such minimum qualifying marks in the written examination as may be fixed by the Board in their discretion shall be summoned by them for VIVA-VOCE for the Agricultural Research Service.

After the viva-voce the candidates will be arranged by the Board in the order of merit in each category (Professional subject wise) as disclosed by the aggregate marks finally awarded to each candidate and such candidates as are found by the Board to be qualified shall be

HON'BLE MR. JUSTICE BILAL NAZKI
AND
HON'BLE MR. JUSTICE E. DHARMA RAO

✓W.P.No. 8733 of 1999

JUDGMENT:

(per Hon'ble Mr. Justice Bilal Nazki)

Heard the learned counsel for the parties. The learned counsel for the respondent has also produced, in sealed cover, the proceedings of the Agricultural Scientists Recruitment Board (ASRB) meeting held on 17th April, 1997.

The petitioner was a candidate for the post of Scientist for which an advertisement was issued in Employment News dated 20-26 September, 1996. According to the petitioner he was eligible therefore he had applied for the said post. A written examination was conducted. He ~~was~~ qualified in the written examination and was also called for viva-voce. The petitioner contends that, although he obtained the marks necessary for obtaining the employment and the post was also available but he was not appointed. With these allegations he went to the Tribunal. The Tribunal dismissed the O.A, therefore the Writ petition.

The controversy is in a very short compass and relates to the interpretation being placed on Rule 11 of the Rules for the Agricultural Research Service (ARS) National Eligibility Test (NET) and Senior Research Fellowship (SRF) Examination (hereinafter referred as 'the Rules'). According to the petitioner, the respondents were free to fix a percentage of marks in the written examination for

If this was the condition that a candidate should obtain 45% marks in each of the papers and also in the viva-voce then what was the point in calling the petitioner to viva-voce because even if he had obtained marks which would make his overall merit to be 45% even then he would have not been entitled to appointment because he did not obtain even 45% in two of the papers. Therefore, we think that this is an after thought and Rules did not provide for such a methodology.

The learned counsel for the petitioner has also relied on a judgment reported in *P.K. Ramachandra Iyer v. Union of India*¹ a case pertaining to the same institution in which it has been held that no minimum marks can be prescribed for viva-voce. In para-44 the Supreme Court laid down;

“44. Mr. Ramachandran, learned counsel for the petitioner contended that Rule 13 does not envisage obtaining minimum marks at the viva voce test even though it contemplates obtaining minimum marks at the written test so as to be eligible for being called for viva voce test. It was further urged that Rule 14 specified the manner in which merit list is to be arranged. Rule 14 provides that after both written and viva voce tests are held, the candidates will be arranged by the Board in the order of merit in each category (Professional subject wise) as disclosed by the aggregate marks finally awarded to each candidate and such candidates as are found by the Board to be qualified by the examination shall be recommended for appointment up to the number of unreserved vacancies decided to be filled on the result of the examination. On a combined reading of Rules 13 and 14, two things emerge. It is open to the Board to prescribe minimum marks which the candidates must obtain at the written test before becoming eligible for viva voce test. After the candidate obtains minimum marks or more at the written test and he comes eligible for being called for viva voce test, he has to appear at the viva voce test. Neither R.13 nor R.14 nor any other rule enables the ASRB to prescribe minimum qualifying

recommended for appointment to ARS in accordance with the number of vacancies intimated by the Council under each discipline."

From bare perusal of this Rule it becomes clear that the respondents had no authority to fix a criteria of securing a minimum percentage of marks while aggregating the marks obtained by a candidate in written test and viva-voce. The respondents were empowered to fix a criteria for calling the candidates to the viva-voce and the marks obtained in viva-voce were immaterial for the purpose of determining the over all merit of a candidate. The marks obtained by a candidate in the viva-voce had to be added to the marks obtained in the written examination. The marks obtained in written examination and the percentage fixed by the respondents for such marks was only to weed out the lesser meritorious candidates and to make a list of the candidates who had to be called for second stage of the selection i.e., viva-voce. After the viva-voce the marks ~~will~~ ^{had} have to be summed up and the final merit list ~~has~~ to be compiled with irrespective of the fact that whether a candidate got lesser percentage or higher percentage of marks in the viva-voce. Secondly, we have seen the minutes of the meeting held on 17-4-97. These proceedings lay down that the candidate should obtain same percentage of marks as was fixed for written examination in all the papers individually and also in the viva-voce. The merit of the petitioner has been disclosed in the counter affidavit and admittedly he had obtained 45% marks in aggregate in the written examination but in two of the papers i.e., General Knowledge and Professional Paper-II he had not secured 45% marks.

In this view of the matter, we hold that the petitioner was eligible to be appointed and since the post is still available therefore we direct the respondents to appoint the petitioner against the post, but he shall not be entitled to any benefits retrospectively.

The Writ petition is accordingly allowed.

That Rule Nisi has been made absolute as above.

Witness the Hon'ble Sri Devinder Gupta, the Chief Justice on this Wednesday the Eleventh day of June, Two Thousand and Three.

Sd/-Habeebunnisa Begum,
Asst. Registrar

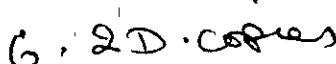
True copy


Section Officer

To:

1. The Secretary, The Indian Council for Agricultural Research Krishi Anusandhan Bhavan, Pusa, New Delhi
2. The Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi
3. The Registrar, Central Administrative Tribunal, at Hyderabad.
4. One c.c. to Smt. A. Anasuya, Advocate
5. One c.c. to Mr. E. Madan Mohan, Advocate

D.babji



marks to be obtained by the candidate at the viva-voce test. On the contrary, the language of Rule 14 clearly negatives any such power in the ASRB when it provides that after the written test if the candidate has obtained minimum marks, he is eligible for being called for viva voce test and the final merit list would be drawn up according to the aggregate of marks obtained by the candidate in written test plus viva voce examination. The additional qualifications which ASRB prescribed to itself namely, that the candidate must have a further qualification of obtaining minimum marks in the viva voce test does not find place in Rr.13 and 14, it amounts virtually to a modification of the Rules. By necessary inference, there was no such power in the ASRB to add to the required qualifications. If such power is claimed, it has to be explicit and cannot be read by necessary implication for the obvious reasons that such deviation from the rules is likely to cause irreparable and irreversible harm. It however does not appear in the facts of the case before us that because of an allocation of 100 marks for viva voce test, the result has been unduly affected. We say so for want of adequate material on the record. In this background we are not inclined to hold that 100 marks for viva voce test was unduly high compared to 600 marks allocated for the written test. But the ASRB in prescribing minimum 40 marks for being qualified for viva voce test contravened Rule 14 inasmuch as there was no such power in the ASRB to prescribe this additional qualification, and this prescription of an impermissible additional qualification has a direct impact on the merit list because the merit list was to be prepared according to the aggregate marks obtained by the candidate at written test plus viva voce test. Once an additional qualification of obtaining minimum marks at the viva voce test is adhered to, a candidate who may figure high up in the merit list was likely to be rejected on the ground that he has not obtained minimum qualifying marks at viva voce test. To illustrate, a candidate who has obtained 400 marks at the written test and obtained 38 marks at the viva voce test, if considered on the aggregate of marks being 438 was likely to come within the zone of selection, but would be eliminated by the ASRB on the ground that he has not obtained qualifying marks at viva voce test. This was impermissible and contrary to Rules and the merit list prepared in contravention of the Rules cannot be sustained."

High court File NO. 52/99

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

WRIT PETITION NO. 8733

/1999

Petition was filed in the High Court of Andhra Pradesh
by Sri R. Nagayama Kumar As Secy., Indian Council
for Agric. Research & Zyg.

against the Order/Judgment of this Hon'ble Tribunal ~~etc.~~

dated 4-3-99
and made in O.A. No. 1314/97

The High Court was pleased to ~~pass~~ issue notice
Suspension stay the operation of Judgment on 18-6-99.

The Judgment of the Tribunal in O.A. No. 1314/97

and the notice order of the High Court
and the ~~order~~ of the High Court of Andhra Pradesh enclosed
herewith for perusal.

100/15/7/99
Submitted.

Deputy Registrar. *M. M. 207*

Hon'ble Vice-Chairman. *207*

Hon'ble Member (A) *207*

Hon'ble Member (A) II *207*

Hon'ble Member (J) *207*

Hearing date

RETURN OF THE WRIT OF CERTIORARI ORDER NISI

[To be Ordered on Writ to appear]

The process of the writ of certiorari where of mention is made, was served on respondent this day of One thousand nine hundred and ninety.

This should be served on the Respondent No. and to the High Court.

[Sd]

Writ and Rule Nisi

W.P.No. of 199

Certified that the required conveyance charges and the process for the service of the process have been collected. It is requested that the English Translation of the process services respect if is vernacular, may be sent along with the Rule Nisi returned.

FORM NO. 8.

FORM NO. 8

RETURN OF THE WRIT OF CERTIORARI UNDER NISI

To be endorsed on writ to produce.

The process of the writ certiorari were of mention is within made with all things launching the same in several papers hereto annexed, as with commanded.

The annexure of

respondent herein

Date

day of

Sd/-

H.C. 52/99

G.C.P. 1487—9-3-98—1,00,000

H. Ct. F. No. 699-A

WRIT OF COURT ORDERS—ORDER LIST (TO PRODUCE AND/OR TO APPEAR)
IN THE HIGH COURT OF JUDICATURE, ANDHRA PRADESH AT HYDERABAD.

(Special Original Jurisdiction)

*Recd
1/6/99*

Friday, the 18th day of June
One thousand nine hundred and ninety nine

WRIT PETITION NO. 8733 of 1999

Between R. Nagashuna Kumar

Petitioner

2. iii. Secretary, Agricultural scientists
Recruit mew Board, Prishi Anusandhan Bhawan
Pusa, New Delhi.

Respondent No.

3. iii. Central Administrative Tribunal

Respondent No. 3

Mr. A. Anup Singh. Upon motion this day made into this Court by being
opinion that the record relating to and touching upon all the matters and contentions raised in the Memorandum
of representation petition, a copy of which is annexed hereto, together with the decision therein, should be called
or and pursued.

IT IS HEREBY COMMANDED

1) That you, the aforesaid respondent No. 3. do send for our use in High Court of Judicature
of Andhra Pradesh, Hyderabad, all and singular the said record and other with all things touching
the same as fully and perfectly as they have been made by you and now remain your custody or power
together with this, Rule Nisi before the day of 1999. and 20th July 1999

That you intend to oppose the petition, you the aforesaid Respondent No.
do appear personally or by Advocate be the 20th July 1999
at 10-30 a.m. before the Court show cause why this Petition should not be complied with and that we may cause
to be done there on what of right and according to Law shall see fit to be done.

NOTICE:— YOU HAVE TO FILE YOUR COUNTER AFFIDAVIT WITHIN 6 MONTHS, UNLESS
OTHERWISE DIRECTED BY THE HIGH COURT, MATERIAL PAPERS RELIED UPON
BY YOU SHOULD BE FILED IN BOOK FORM DULY STITCHED GIVING EXHIBIT
NUMBERS TO EACH DOCUMENT.

WITNESS: The Hon'ble Mr. Naresh Singh, IAS,
Andhra Pradesh at Hyderabad, this the 22nd June 1999
One thousand nine hundred ninety nine
Central Administrative Tribunal
Hyderabad, Andhra Pradesh
HYDERABAD BENCH

Chief Justice of High Court of
day of 1999 i.e., the year

29 JUN 1999

Assistant Registrar

245
29/6/99

प्राप्त/RECEIVED
जनरल विभाग/RAJPUT SECTION

12. Candidates belonging to the Scheduled Castes or the Scheduled Tribes may be recommended by the Board by a relaxed standard to make up the deficiency in the reserved quota, subject to the fitness of these candidates for appointment to the Agricultural Research Service irrespective of their ranks in the order of merit at the examination.

13. The form and manner of communication of the result of the examination to individual candidates shall be decided by the Board in their discretion and the Board will not enter into correspondence with them regarding the result.

14. Recommendation by the Board for appointment in the ARS will not be binding unless the Indian Council of Agricultural Research are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the service.

15. A candidate must be in good mental and bodily health and free from any physical defects likely to interfere with the discharge of his duties as an officer of the service. A candidate, who after such physical examination as the Indian Council of Agricultural Research may prescribe is found not to satisfy these requirements will not be appointed. Candidates selected by the Board may be required to undergo physical examination. Candidate will be required to pay the fee for the Medical Examination as prescribed by the Government of India for such category of the posts."

3. It is further submitted that the A.S.R.B. after satisfying that I have obtained the minimum marks in the written test and qualified for viva voce according to Rule ii (i) of the Recruitment Rules, called for viva-voce as one of the candidates among 18 as against 30 vacant posts vide letter No.59358/96/ARS dated 14-5-1997. I have performed well in Viva-Voce on 6-6-1997 to my utmost satisfaction and later on the ASRB referred me to Medical Board for Medical examination in which I was found fit. But

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH

AT HYDERABAD

W.P. No. 8733 OF 1999

Between:

R.Nagarjuna Kumar,

... Petitioner

and

The Secretary, The Indian Council for Agricultural Research, and two others

... Respondents

A F F I D A V I T

I, R.Nagarjuna Kumar, S/o.R.Vidyananda Rao, aged about 32 years, Occ.:nil, R/o.Hyderabad, do hereby solemnly affirm and state on oath as follows:

1. I am the petitioner herein and well acquainted with the facts of the case and depose on as follows:

2. I respectfully submit that the ICAR announced in the 'Employment News' dated 20-26 September, 1996 that the Agricultural Scientist Recruitment Board will hold a competitive exam for filling the vacancies of Scientists in the ICAR institutes and of which 30 posts were meant for Scientists in the Computer Wing. I completed my M.Tech. (Computer Science) and having all other requisite Qualifications for the said post. Therefore I applied for the said post by submitting a duly filled in application and in pursuance of that I was called for attending the written test by the ASRB (Agricultural Recuritment Board). The relevant conditions laid down for the Selection in the notification are that the candidate who obtained necessary qualified marks in the written exam from recruitment rules:

"ii(i). Candidates who obtained such minimum qualifying marks in the written examination as may be fixed by the Board in their discretion shall be summonned by them for VIVA-VOCE for the Agricultural Research Service.

(ii) After the viva-voce the candidates will be arranged by the Board in the order of merit in each category (Professional subject wise) as disclosed by the aggregate marks finally awarded to each candidate and such candidates as are found by the Board to be qualified shall be recommended for appointment in the ARS.

the W.P.No.29904/95 without approaching Central Administrative Tribunal directly approached hon'ble High Court and the said Writ Petition was allowed. The Respondents 1 and 2 herein questioned the writ petition on the sole ground of jurisdiction without challenging on merits. But in the Writ Appeal the, the orders in Writ Petition was not suspended. Inspite of it, the honourable members of Central Administrative Tribunal rejected to look into the judgement passed by the Honourable High Court.

5. I have no other alternative remedy except to approach this honourable Court by invoking its extraordinary Original Writ jurisdiction vested under Article 226 of Constitution of India.

6. I have not filed any Writ Petition or any other case before any Court or authority for the same relief sought herein.

For the reasons stated above the petitioner herein prays that this honourable court may be pleased to issue any Writ or Order or Orders or Direction mainly in the nature of Writ of Certiorari or any other appropriate Writ, by calling for the records pertaining to O.A.No.1314/97 from the Respondent No.3 herein and quash the orders passed in O.A.No.1314/97 dated 4-3-1999 as it is contrary to law, Principles of Natural Justice and Contrary to the decided cases of the hon'ble Supreme Court and further direct the respondents 1 and 2 to select the petitioner herein for the post of Scientist in any of the Institution under ICAR or in Computer Wing and pass such other order or orders as this honourable court may deem fit and proper.

It is further prayed that this honourable court may be pleased to suspend the orders passed in O.A.No.1314/97 by the third respondent herein and direct the respondents 1 and 2 to re-serve one post, pending disposal of main W.P., and pass such other order or orders as this honourable court may deem fit and proper in the circumstances of the case.

Sworn and signed before me at
Hyderabad on the 19-4-1999.

DEPONENT

Advocate

3

surprisingly in the result which was published in the Employment News dated 20-9-1997 my number of missing and only 15 persons were said to have been qualified after viva-voce.

4. It is further submitted that according to Notification Rules, minimum marks to be prescribed only for written test but not for viva-voce. The Viva-Voce marks have to be added to the marks obtained in written test only to prepare a final ranking that. When the number of vacant posts are 30 and when the number of persons qualified in written test are 18, the marks obtained in viva-voce need not be and cannot be taken into consideration at all. Questioning the action of the respondents in not selecting me for the said post without following their own Notification Rules, I approached the Central Administrative Tribunal and filed O.A.no.1314/97 which was admitted and an interim direction was given to reserve one post for me. But unfortunately the Original Application was dismissed by holding that there is no bar in fixing minimum aggregate marks. Aggrieved by the said orders, now I am filing this present writ petition on the following among other grounds:

GROUND

1. Rule II (1) of the Recruitment Rules clearly shows that minimum qualifying marks have to be fixed by the Board only for written examination and when the honourable Supreme Court in its judgement reported in 1984 AIR 541 held that the mimimum qualified marks for viva-voce cannot be fixed, fixing of minimum aggregate marks does not arise and the orders of honourable Central Administrative Tribunal is contrary to law, contrary to Recruitment rules and also contrary to Principles of Natural Justice.

2. When the same point has been decided by this honourable court in W.P. 29904/95 and when the same judgement was brought to the notice of honourable Central Administrative Tribunal, the learned members failed to take the orders into consideration by stating that a Writ Appeal is pending. The Writ Petitioner in

(Memorandum of Writ Petition filed under Section 226 of
Constitution of India.)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH

AT HYDERABAD

(SPECIAL ORIGINAL JURISDICTION)

W.P.No. 8733 of 1999

Between:

R.Nagarjuna Kumar, S/o. R.Vidyananda Rao,
aged about 32 years, Occ. Nil, R/o. 32,
Prasanth Nagar, New Nallakunta, Hyderabad.

... Petitioner
and

1. The Secretary, The Indian Council for Agricultural Research, Krishi Anusandhan Bhavan, Pusa, New Delhi-110 001.
2. The Secretary, Agricultural Scientists, Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi - 110 001.
3. The Central Administrative Tribunal,
At Hyderabad.

... Respondents

Address for service of notices of the petitioner is that his
counsel Smt. A.Anaguya, Advocate, having her office at 2-2-
1138/19/5B, Prasanth Nagar, New Nallakunta, Hyderabad-500 044.

For the reasons stated in the accompanying affidavit the
petitioner herein prays that this honourable court may be pleased
to issue any Writ or Order or Orders or Direction mainly in the
nature of Writ of Certiorari or any other appropriate Writ, by
calling for the records pertaining to D.A.No.1314/97 from the Re-
spondent No.3 herein and quash the orders passed in
D.A.No.1314/97 dated 4-3-1999 as it is contrary to law, Princi-
ples of Natural Justice and Contrary to the decided cases of the
hon'ble Supreme Court and further direct the respondents 1 and 2
to select the petitioner herein for the post of Scientist in any
of the Institution under ICAR or in Computer Wing and pass such
other order or orders as this honourable court may deem fit and
proper in the circumstances of the case.

Hyderabad,

19-4-1999.

Counsel for Petitioner

Form No.9.
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, HACA Bhavan, Opp:Public Garden, Hyderabad-500004.A.P.

ORIGINAL APPLICATION NO. 1314 OF 1997.

Applicant(s) R.Nagarjuna kumar V/S Respondent(s)

By Advocate Shri: C.S.Subba Rao The Secy. ICAR, New Delhi & Ors.

(By/Central Govt.Standing Counsel)

To.

Sri. V.Bhimanna, Addl. CGSC.

R-1. The Secretary, The Indian Council for Agricultural Research,
Krishi Anusandhan Bhavan, Pusa, New Delhi.

R-2. The Secretary, Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhavan, Pusa, New Delhi.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

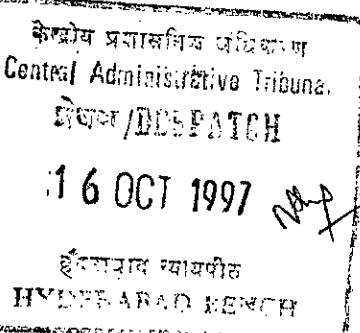
Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal Practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal
This the Third day of October, . . . 1997.

//BY ORDER OF THE TRIBUNAL//

Date: 14-10-1997.

MR. J. M.
FOR REGISTRAR.



S.R. No.

C. A. T. Hyderabad District
In the High Court of Judicature
of Andhra Pradesh Hyderabad.

APPELLATE SIDE

O A No.

of 199 7.

AGAINST

No.

of 199

on the file of the Court of _____

VAKALAT

ACCEPTED

C. Subba Rao
Anasuya

Counsel for Petitioner

Appellant

Respondent

Date....10....1997

M/S. C.S. Subba Rao &

Mrs. A. Anasuya, B.Sc., B.L.

ADVOCATE

Appellant
Counsel for Petitioner
Respondent

Address for Service : () : 7617153, 7610715

Plot No. C-5, 2-2-1130/19/5B, Prasanth Nagar,
Opp. C.T.I. Campus, New Nallakunta,
Hyderabad-500 044.

C. A. T
In the High Court of Judicature

OF ANDHRA PRADESH AT HYDERABAD
APPELLATE SIDE / SPECIAL ORIGINAL JURISDICTION

OA No. 1314 of 1997

against

No. of 199

on the file of the Court of

R. Nagajiana Kumar

Appellant
Petitioner

Versus

*The Secretary, Indian Council for
Agricultural Research,
Kwality Amulandhan Bhawan, Pusa,
New Delhi - 110008*

Respondent

I/We

Appellant-Petitioner
Respondent

In the above Appeal/Petition do hereby appoint and retain

M/S. C. S. Subba Rao & Mrs. A. Anasuya, B.Sc., BL.

ADVOCADE

Advocate/s of the High Court, to appear for ME/US in the above APPEAL/PETITION and to conduct and prosecute or defend the same all proceedings that may be taken in respect of any applications connected with the same including compromise or any decree or order passed therein, including all applications for return of documents or the receipt of any moneys that may be payable to ME/US in the said APPEAL/PETITION and also to appear in all appeals and applications under clause XV of the Letters Patent and in all applications for review and for leave to appeal to The Supreme Court of India and in all application for review of judgement.



R. Nagajiana Kumar

I certify that the contents of this Vakalat were read out and explained in English in my presence to the executant or executants who appeared perfectly to understand the same, made HIS/HER/THEIR signature or marks in my presence.

Executed before me on this the

1st day of Oct 1997

[Signature]
ADVOCATE, HYDERABAD.

(K. Chinnababu)

Central Administrative Tribunal
Hyderabad Bench, Hyderabad.



O.A.R.A No.

1314/ of 1997

12/1/1997

MEMO OF APPEARANCE

MEMO OF APPEARANCE

N.R. DEVARAJ
ADVOCATE

Standing Counsel for Railways
Senior Standing Counsel for Central Govt.

..... (for the parties to whom it may concern)

..... Counsel for *The Respondents*

Plaintiff & Defendant of /

Address for Service : Phone: 7610600

Counsel

Plot No. 8, Lalithanagar

Jamai Osmania,

Hyderabad 500 044

N.R. DEVARAJ
Sri Standing Counsel for Railways
Senior Standing Counsel for Central Govt

.....
.....
.....
.....
.....

Central Administrative Tribunal, Hyderabad Bench
HYDERABAD.

O.A./P.A. No. 1314

of 1997

BETWEEN

R. Nagaraja Kumar

Applicant (s)

Vs.

The Secretary
 I C A R, New Delhi
 and others

Respondent (s)

MEMO OF APPEARANCE

To,



I N.R. Devaraj, Advocate, having been authorised

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/ authority/corporation/society notified under Sec. 14 of the Administrative Tribunals Act, 1985. Hereby appear for applicant No. /Respondent No. and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

Date : 11.6.98


 Signature & Designation of the
 Counsel
Address of the Counsel for Service

Plot No.8, Lallithanagar
 Jamal Osmanla
 Hyderabad - 500 044.

N.R. DEVARAJ
 Standing Counsel for Railways
 Senior Standing Counsel for Central Govt.

VERIFICATION

I, R.Nagarjuna Kumar, S/o. R.Vidyamanda Rao, aged about 30 years, Occ.: Un-employee, R/o. Hyderabad, the above named applicant, do hereby declare that the contents of the application are true to the best of my knowledge and belief and declare that I have not suppressed any material facts.

Hence, Verified.

Hyderabad,

27-4-1998.

R.Nagarjuna Kumar
APPLICANT

In the Central Administrative Tribunal : Bench

At Hyderabad

M. A. No. 331 of 1998

in

O.S. No. 1314 of 1997

Between:

R.Nagarjuna Kumar, S/o. R.Vidyananda Rao,
aged about 30 years, Occ.: Un-employee,
R/o.

... Appellant

and

1. The Secretary, The Indian Council for
Agricultural Research, Krishi Anusandhan
Bhavan, Pusa, New Delhi-110 001.

2. The Secretary, Agricultural Scientists
Recruitment Board, Krishi Anusandhan
Bhavan, Pusa, New Delhi-110 001.

... Respondents.

Facts of the case:-

The applicant herein filed the above O.A. No. 1314 of 1997, questioning the non-selection of the applicant for the post of Scientist of Agricultural Research Service, in computer wing in the respondent organisation. The next notification was issued for filling the posts in the said wing. Written test, viva-voce also was completed forth the next batch candidates and the results are going to be published before this month ending. This hon'ble Court granted six weeks time for filing counter on 3.10.1997. On a letter addressed the Registrar, the case is listed before the Deputy Registrar two times and the counsel appearing for the respondents are taking further time for counter and dodging the matter. If all the vacancies were filedup, the above O.A. itself will becomes in-fructuous. As such there is urgency in the matter.

Prayer:- For the reasons stated above the applicant herein prays that this Hon'ble Tribunal may be pleased to reserve one post of Scientist of Agricultural Research Service in Computer Wing in the respondents organisation pending disposal of the main O.A. and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Hyderabad,

27.4.1998.

Counsel for Applicant

R.Nagarjuna Kumar
Applicant

In the Central Administrative Tribunal

Bench : At Hyderabad :

M. A. No. of 1998

in

O. A. No. 1314 of 1997

Between:

R. Nagarjuna Kumar

... Applicant

and

The Secretary, The Indian Council
for Agricultural Research,
New Delhi and another

... Respondents



Miscellaneous Application

Filed by:
Smt A. Anasuya
Counsel for Applicant.

In the Central Administrative Tribunal : Bench

at Hyderabad

C. A. No. 331 of 1998

in

O.A. No. 1314 of 1997

Between:

H. Nagarjuna Kumar, S/o. R. Vidyananda Rao,
aged about 30 years, Govt. Un-employee,
R/o.

... Appellant

and

1. The Secretary, The Indian Council for
Agricultural Research, Kriishi Anusandhan
Bhawan, Pusa, New Delhi-110 001.

2. The Secretary, Agricultural Scientists
Recruitment Board, Kriishi Anusandhan
Bhawan, Pusa, New Delhi-110 001.

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Hyderabad,

27.4.1998.

Constituted for Applicant

Applicant

In the Central Administrative Tribunal

Bench : At Hyderabad :

S. A. No. 33 of 1998

in

O. A. No. 1314 of 1997

Between

R. Nagarjuna Kumar

... Applicant

and

The Secretary, The Indian Council
for Agricultural Research,
New Delhi and another

... Respondents



Miscellaneous Application

Filed by
Sat A. Masuya
Counsel for Applicant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

TO BE HEARD ON TUESDAY THE 18th DAY OF MARCH, 1997
AT 10.30 A.M.

THE HONOURABLE MR. H. R. JENKA, PRASAD : MEMBER (L.D.M.)

(SITTING IN THE I COURT).

FOR ADMISSION.

1.	MA. 127/97 MA. 128/97 O.A. SR. 282/97 (Notice)	Mr. Obulesham Telecom.,	Mr. P. Prabhakar Reddy Mr. V. Vinod Kumar, Addl. CGSC. RR-2&3-Served, R-1-CMNR.
2.	OA. 311/97	P. Vidya Sagar Defence	Mr. J. Kanakaiah Sr. CGSC. Mr. P. Naveen Kumar, SC. for IP.
3.	OA. 303/97	N. Swamiji Postal	Mr. Krishna Devan Sr. CGSC.
4.	OA. 306/97	Ch. Bharatamma Postal	Mr. V. Venkateshwara Rao Sr. CGSC.
5.	OA. 308/97	GSP. Anjaneyulu Telecom.,	Mr. Ch. Jagannatha Rao Sr. CGSC.
6.	OA. 313/97	M. Lakshnipathi Postal	Mr. Krishna Devan Sr. CGSC.
7.	MA. 218/97 O.A. SR. 687/97	Ramachandraiah Defende	Mr. P. Naveen Rao Sr. CGSC.

FOR FINAL HEARING.

PART-HEARD:

8.	OA. 82/94 + OA. 83/94 + OA. 103/94 + OA. 112/94 + OA. 113/94	B. Balaram Postal Y. Kumaraiyah -do- M. Ramachandra Rao -do- Ramalinga Reddy -do- Md. Rafeez -do-	Mr. S. Rama Krishna Rao Mr. N. R. Devaraj, Sr. CGSC. -do- -do- Mr. S. Rama Krishna Rao Mr. N. R. Devaraj, Sr. CGSC. -do- -do- -do- -do-
9.	OA. 181/95	Smt. Vasundara Postal	Mr. P. V. Krishnaiah Mr. N. R. Devaraj, Sr. CGSC.

F.H.:

10.	OA. 1449/94	M. Lakshmi Telecom.,	Mr. C. Suryanarayana Mr. V. Bhimanna, Addl. CGSC.
	OA. 1156/96	Md. Afzal Rlys.	Mr. P. Rama Swamy Mr. D. F. Paul, SC. for Rlys.

OA No. 1314/97

Notice sent to RRs 162 on 14-10-97

R1 - NSNR

R2 - SD

AB
9/3/98

Haryana State Electricity Board

Advertisement No. CRA 147

Haryana State Electricity Board invites Applications for 5 (five) posts of Assistant Engineer (Electronics Trainee) on the prescribed application form given below :-

(A) General - 4 Nos

(B) SC - 1 No

1. Present pay scale - Rs. 2200/4000

2. Reservation

One post is reserved for Scheduled Caste Candidate

The selected candidates will have to undergo training for one year in different projects/plants and training Institutes/Works. The period of training can be increased/decreased at the discretion of Board. During training they will be allowed the pay scale of Assistant Engineer viz. 2200-75-3000-100-4000. On successful completion of the training they will be absorbed as Assistant Engineer in the same scale of pay.

3. Essential Qualification

i) On 30.6.1997 the candidate should be a Graduate with 60% and above marks in Electronics Engineering from any Indian/Foreign University duly recognised by All India Council of Technical Education. In the case of Scheduled Castes, the eligibility marks is 55%.

ii) Must have passed Hindi/Sanskrit upto Matric Standard.

4. Selection : All eligible candidates with 60% and above marks will be called for a written test in Electronics Engineering as well as General Knowledge based on the performance in this test, the selected numbers of candidates will be called for interview and final selection will be made on the basis of performance in written test as well as in interview. The detail of conduct of written test will be intimated separately to the eligible candidates.

5. Age limit : Between 20 to 30 years



II राज्यपालनामोकाशेश II

GOA PUBLIC SERVICE COMMISSION

EDC House, Block 'C', 1st Floor, Dada Vaidya Road, Panaji-Goa 403 001.

ADVERTISEMENT NO. 9/1997

Applications in the prescribed FORMAT are invited by the Commission for the posts mentioned below within 30 days from the date of publication of this advertisement. Approximate emoluments, educational qualifications and upper age limit are shown against the post.

2. The prescribed FORMAT and necessary instructions to the candidates may be obtained from this Commission by post well in advance. For this purpose, a self-addressed and stamped envelope of the size 28 x 12½ cms (with stamps of Rs. 2/-) and postal order of Rs. 12/- payable to the Secretary, Goa Public Service Commission may be sent to the Commission. However, the Commission does not take any responsibility for postal delay, if any. If DD is sent, it should be payable at Panaji.

3. The prescribed essential qualifications are minimum and mere possession of the same does not entitle candidates to be called for interview. Where the number of applications received in response to the advertisement is large, and it will not be convenient or possible for the Commission to interview all those candidates, the Commission may restrict the number of candidates for interview to a reasonable limit on the basis of qualification and experience higher than the minimum prescribed in the advertisement or on the basis of experience in the relevant field, or by holding a screening test.

4. Only the SC candidates belonging to the state of Goa or migrated from Goa to other parts of India need apply for the reserved posts. In case suitable SC candidates are not available, the posts reserved for SC will be treated as unreserved and filled by candidates from general category.

ATTENTION PLEASE

The crucial date for determining the age of the candidate shall be 13/6/1997.

I. GOA COLLEGE OF PHARMACY

1. PROFESSORS

(i) Pharmaceutical Chemistry 1 post
 (ii) Pharmaceutics 1 post

Rs. 4500 - 7300/- (T.E. Rs. 12085/-)

Age: Not exceeding 50 years.

Educational and other qualifications:

Essential : (i) Master's degree in appropriate branch of Pharmacy after obtaining a basic degree in Pharmacy with 10 years teaching experience out of which 5 years must be as Assistant Professor at degree level. OR Master's degree in Pharmacy after obtaining 1st class basic degree in Pharmacy followed by a Doctorate degree or equivalent published work of high standard in appropriate branch of Pharmacy with 8 years experience in teaching at degree level/ industry/ research out of which at least 5 years must be as Assistant Professor or equivalent. (ii) Knowledge of Konkani.

Medical Council Act, 1956. (ii) Post-graduate degree/ diploma qualifications in the speciality concerned. (iii) Knowledge of Konkani.

Desirable: Knowledge of Marathi.

III. GOA MEDICAL COLLEGE

4. Assistant Lecturer in Anatomy: 1 post reserved for SC
 Rs. 2200 - 4000/- (T.E. Rs. 6950/-) + N.P.A.

Age: Not exceeding 35 years.

Educational and other qualifications:

Essential : (i) A recognised Medical qualification included in the First or Second Schedule or part II of the Third Schedule (other than Licentiate qualification) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part II of the Third Schedule should also fulfil the conditions stipulated in sub-section (3) of Section 13 of the Indian Medical Council Act, 1956. (ii) Knowledge of Konkani.

Desirable : (i) Registered for Post graduate Degree in concerned speciality. (ii) Knowledge of Marathi.

IV. TOWN & COUNTRY PLANNING DEPARTMENT

8. Dy. Town Planner 4 posts (1 reserved for SC)
 Rs. 2200 - 4000/- (T.E. Rs. 6708/-)

Age: Not exceeding 35 years.

Educational and other qualifications:

Essential : (i) Degree in Regional/Town Planning from a recognised University/Institution or equivalent. (ii) 2 years' experience in a Planning or Architectural office. (iii) Knowledge of Konkani.

Note: 1) Qualifications are relaxable at the discretion of the G.P.S.C. in the case of candidates otherwise well qualified.

Note: 2) The qualification regarding experience is relaxable at the discretion of the G.P.S.C. in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of selection, the G.P.S.C. is of the opinion that sufficient number of candidates from these communities possessing the requisite experience is not likely to be available to fill up the vacancies reserved for them.

Desirable: (i) Associateship of the Institute of Town Planners (India) or equivalent membership of a professional institution. (ii) Experience in the preparation of development plans. (iii) Knowledge of Marathi.

Note: "The Government in consultation with this Commission has also relaxed the age limit in respect of Government servants and the employees of autonomous bodies such as Planning & Development Authorities."

V. STATE DIRECTORATE OF CRAFTSMEN TRAINING

9. Principal 1 post reserved for SC
 Rs. 2000 - 3500/- (T.E. Rs. 6150/-)

Age: Not exceeding 35 years.

Educational and other qualifications:

Essential : (i) Degree in Automobile/ Mecha-

Central Ground Water Board

Nagpur - 440001

The executive engineer, office of the Executive Engineer, Central Ground Water Board, Division : VI, N.S. Building, 11nd Floor, East Wing, Civil Lines, Nagpur-440 001, invites application for the post of Hindi Typist (LDC), No. of Post : One (Unreserved), Scale of Pay : Rs. 950-1500/-, Place of Work A.I.S.L. (All India Service Liability), Duration of vacant post: Temporary, likely to be confirmed. Educational and other qualification: 1. Matriculate or equivalent qualification from a recognised Board or Institution, 2. A typing speed of twenty five words per minute in Hindi. Age limit with relaxation: Between 18 and 25 years. (Relaxable for Government servants upto 40 years and in case of Scheduled Castes and Scheduled Tribes upto 45 years) in accordance with the instruction or orders issued by the Central Government. Probable date by which the vacancy will be filled : By 1st week of September, 1997.

The application as per format given below to be submitted to the Executive Engineer at the above mentioned address latest by 21.7.97.

Format of Application Form

- Advertisement No.
- Serial No. of the post :
- Post applied for :
- Name of Employment :
- Exchange with registration No.
- Name (Mr./Mrs./Miss) in Block letters :
- Father's/ Husband's Name :
- Address (in full) :
- Nationality :
- Whether SC/ST/OBC :
- Whether Physically Handicapped : Yes/ No
- Whether belongs to any priority category :
- Whether Ex-Servicemen : Yes/ No
- Date of Birth (Christian Era) :
- Academic qualification (starting from Matriculation or equivalent examination) passed b) Div. & percentage of marks c) Board/ University d) Year of passing e) Subjects taken.
- Experience a) Name of the employer of the post c)

Modern Food Industries (India) Limited

(A Govt. of India Enterprise)

68, Industrial Area, Phase-I, Chandigarh - 160 002

Requires

- Executive (Accounts) : One Post
 - Essential Qualifications : B.Com with Inter C.A./ Inter ICWA OR M.Com with atleast 2nd Division
 - Preferential : Higher Professional qualification like C.A./ICWA
- Executive (Engg.) : One Post
 - Essential Qualification : 2nd class Diploma in Mech./Elect Engg plus holding of competency certificate, wherever required.
 - Preferential : Degree in Mech./Elect. Engg.

(Out of above posts, one post is reserved for ST. candidate)

General Conditions

- Age limit : 28 years as on 1.6.97, Relaxation 05 years of age for ST candidate.
- Scale of pay : Rs. 2500-70-2920-80-3400-90-3850 (IDA Pattern) Total emoluments at the minimum of scale of pay is Rs. 4065/- approx.PM.
- The post carries DA, HRA, CCA and other benefits like CPF, Bonus, Leave Encashment, LTC, Medical Reimbursement, ESI etc as admissible as per the rules of the company.
- Outstation candidates called for interview will be paid second class to and fro railway fare by the shortest route on production of satisfactory proof.

How to apply:

Applications typed on plain paper giving full details of name, date of birth, general and professional qualifications, past experience with details of employers, services rendered with them, salary drawn from time to time, true copies of certificates showing qualifications, date of birth, experience, caste etc may be sent to the General Manager, Modern Food Industries (India) Limited, 68, Industrial Area, Phase - I, Chandigarh - 160 002, so as to reach within 21 days from the date of publication of this advertisement.

Candidate working in Govt./Quasi Govt or in Public Sector Undertaking should route their application through proper channel.

General Manager

"Modern - The Symbol of Best Foods"

EN 13/38

Ministry of Labour

(DGE&T)

New Delhi-110001

It is proposed to fill up the following posts in the pay scale of Rs.2000-60-2300-EB-75-3200-100-3500/- by transfer on deputation/transfer basis. The period of deputation will be initially for a period of one year (extendable to a maximum of three years).

Name of post	No.	Institute
1) Training Officer (Dress Making)	01	National Vocational Training Institute for Women, Noida
2) Training Officer (Secretarial Practice)	01	RTI, Vadodara
(2) Eligibility :- Persons from Central/State Government Office holding (a) (i) or (ii) with 2 years regular service in posts in		

NATIONAL RESEARCH CENTRE FOR SOYABEAN

Indian Council of Agricultural Research
Khandwa Road, Indore-452 001

Advt. No. 1/97

Applications are invited in the prescribed format enclosed, neatly typed on white paper (full scape) in double space on one side of the paper for the following post. The applicants should superscribe the envelop with the following "Application for the post of..... in response to advertisement No. 1/97".

- TECHNICIAN T-II-3 (FIELD/FARM) - One Post (Reserved for ST).

Pay Scale : Rs. 1400-2300

Qualifications Essential : (i) Three years Diploma/Bachelor's Degree in the field of Agriculture. (OR) (ii) 3 years experience in the field of Agriculture for Diploma holders. (*) In fields where the duration of Diploma Course available in the country is only two years, the minimum qualification will be two years diploma instead of three years diploma.

- HINDI TRANSLATOR -One Post (Unreserved) Pay Scale : Rs.1400-2300

Qualifications: (i) Master's Degree of a recognised University in Hindi/ English with English/Hindi as a main subject at degree level. (OR) Master's Degree of a recognised University in any subject with Hindi and English as a main subjects at degree level. (OR) Master's Degree of a recognised University in any subject with Hindi/English medium and English/Hindi as a main subject at degree level. (OR) Master's Degree in Hindi/English or in any other subject with Hindi/English medium with English/Hindi as a main subjects or as medium of Examination at degree level. (OR) Bachelor's Degree with Hindi and English as main subjects or either of the two as medium of examination and the other as a main subject plus recognised Diploma/Certificate Course in Translation from Hindi to English and vice versa or two year's experience of translation work from Hindi to English and vice versa in Central/State Govt. Offices, including Govt. of India Undertakings, as well as ICAR or its Research Institutes.

- TECHNICIAN T-1 (FIELD/FARM) : One Post (Unreserved). Pay Scale : Rs. 975-1540.

Qualification Essential : (i) Matriculate with atleast one year's certificate in the field of Agriculture. (OR) (ii) Matriculate with 5 years experience of working in the field of Agriculture.

Desirable Qualifications : (i) Diploma in the field of Agriculture.

AGE LIMIT : (i) 18 to 30 years on the last date of receipt of applications. Relaxable to SC/ST Candidates for 5 years.

NOTE : Merely fulfilling of minimum qualification does not guarantee for calling interview/appointment. This depends upon the recommendations of the duly constituted Screening Committee.

General Instructions : 1. The post is non-govt. under ICAR but pensionable and service conditions as per Central Govt. Employees. 2. The post is temporary but likely to continue. 3. The persons already employed in Central Govt./State Govt./Autonomous Bodies must apply through proper channel. 4. No Correspondence from any candidates not selected for interview or appointment will be entertained and canvassing in any form will be a disqualification. 5. The Director, NRCS, Indore reserve the right to cancel the Interview/Applications at any stage during the process of the recruitment action.

TIFICATES IN SUPPORT OF THEIR CLAIMS REGARDING AGE, EDUCATIONAL QUALIFICATIONS, SCHEDULED CASTE/SCHEDULED TRIBE, OTHER BACKWARD CLASS/PROOF OF BEING ICAR/SAU EMPLOYEE, IF SEEKING AGE RELAXATION ON THAT ACCOUNT. IT MAY BE NOTED THAT IF ANY OF THEIR CLAIMS IS FOUND TO BE INCORRECT, THEY MAY RENDER THEMSELVES LIABLE TO DISCIPLINARY ACTION BY THE BOARD/ICAR IN TERMS OF THE RULES OF THE EXAMINATION.

Important Notes relating to SRF:-

- (i) Only the candidates of Indian Nationality as defined in the constitution of India will be eligible for award of S.R.F.
- (ii) Those candidates who have already joined the Ph.D. course, will be eligible for award of fellowship, if their period of joining the said course does not exceed one year on the last date of receipt of applications in A.S.R.B.
- (iii) For award of fellowship, a candidate will have to take admission in the Ph.D. programme in the relevant subject in an Institution which offers Ph.D. programme with course work and research. Such institution should not be the same from where the candidate has obtained his Master's degree.
- (iv) The inservice candidates will be allowed to take admission only in an institution other than the one in which they are working besides fulfilling the condition as in Note (iii) above.

(B.N. RAO)
CONTROLLER OF EXAMINATIONS

Indian Council of Agricultural Research
Krishi Bhavan, New Delhi-110001

Rules

The rules for the Agricultural Research Service (ARS)/National Eligibility Test (NET) and Senior Research Fellowship (SRF) Examination to be held by the Agricultural Scientists Recruitment Board during October, 1997 are published for general information.

1. CONDITIONS OF ELIGIBILITY

(a) Nationality : A candidate must be either :-

- (i) A citizen of India, or
- (ii) a citizen of Nepal, or
- (iii) a citizen of Bhutan, or
- (iv) a Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India, or
- (v) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka and East African countries of Kenya, Uganda, the United Republic of Tanzania, (formerly Tanganyika and Zanzibar) Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India. Provided that a candidate belonging to categories (ii), (iii), (iv) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India. **For Senior Research Fellowship, only candidates of Indian Nationality will be eligible.**

2 AGE LIMITS

(a) For Agricultural Research Service

A candidate for admission to the Agricultural Research Service must have attained the age of 21 years but not have attained the age of 30 years as on 1st August, 1997 i.e. he must have been born not earlier than 2nd August, 1967 and not later than 1st August, 1976. In service candidates of ICAR less than 45 years in age will also be eligible to appear subject to possession of prescribed qualifications. In service candidates of the State Agricultural Universities less than 35 years in age will be eligible to appear for ARS subject to possession of prescribed qualifications.

(b) The upper age limits prescribed above will also be relaxable :-

- (i) Upto a maximum of five years if a candidate belongs to S.C. or S.T.
- (ii) Upto a maximum of 3 years in the case of candidates belonging to Other Backward Classes, who are eligible to avail of reservation applicable to such candidates.
- (iii) For ARS the upper age limit for the candidates holding Ph.D. degree will be 33 years. Consequently the upper age limit for S.C./S.T./O.B.C. candidates holding Ph.D. degree will be relaxable by a further period of 3 years. Thus, the maximum limit for S.C./S.T. candidates in such cases will be 38 years and for O.B.C. candidates 36 years.
- (iv) To other benefits applicable to such candidates.

Note-I The number of attempts made by the candidates prior to Agricultural Research Service examination 1996 will not be taken into account for counting the number of attempts made.

II. Appearing even in one paper would be treated as one attempt for the purpose of counting of number of attempts.

6. Candidates already in the Service of Indian Council of Agricultural Research, Central/State Government/Scientific Institutions/Universities, whether in a permanent or a temporary capacity or as a work charged employee, other than a casual or daily rated employee, are required to submit an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination. However, a candidate seeking age relaxation on account of being ICAR/SAU Employee must attach a certificate to this effect from the concerned Institute/SAU or get his application forwarded through proper channel.

7. The decision of the board as to the eligibility or otherwise of a candidate for admission to the examination shall be final.

8. No candidate will be admitted to the examination unless he holds a certificate of admission from the Board.

9. Any attempt on the part of a candidate to obtain support for his candidature by any means may disqualify him for admission.

10. A candidate who is or has been declared by the Board guilty of impersonation or of submitting fabricated documents or documents which have been tampered with or of making statements which are incorrect or false or of suppressing material information or otherwise resorting to any other irregular or improper means for obtaining admission to the examination, or of using or attempting to use unfair means or of misbehaviour in the examination hall, may, in addition to rendering himself liable to criminal prosecution :

(a) Be debarred permanently or for a specific period.

(i) By the Board, from admission to any examination or appearance at an interview held by the Board for selection of candidates : and

(ii) By the Indian Council of Agricultural Research from Employment under them.

(b) Will be liable to disciplinary action under the appropriate rules, if he is already in service under Government/Indian Council of Agricultural Research/State Agricultural Universities.

11. (i) Candidates who obtain such minimum qualifying marks in the written examination as may be fixed by the Board in their discretion shall be summoned by them for VIVA-VOCE for the Agricultural Research Service.

After the Viva-Voce the candidates will be arranged by the Board in the order of merit in each category (Professional subject-wise) as disclosed by the aggregate marks finally awarded to each candidate and such candidates as are found by the Board to be qualified shall be recommended for appointment to ARS in accordance with the number of vacancies intimated by the Council under each discipline.

12. Candidates belonging to the Scheduled Castes or the Scheduled Tribes may be recommended by the Board by a relaxed standard to make up the deficiency in the reserved quota, subject to the fitness of these candidates for appointment to the Agricultural Research Service irrespective of their ranks in the order of merit at the examination.

13. The form and manner of communication of the result of the examination to individual candidates shall be decided by the Board in their discretion and the Board will not enter into correspondence with them regarding the result.

14. Recommendation by the Board for appointment in the ARS will not be binding unless the Indian Council of Agricultural Research are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service.

15. A candidate must be in good mental and bodily health and free from any physical defects likely to interfere with the discharge of his duties as an officer of the Service. A candidate, who after such physical examination as the Indian Council of Agricultural Research may prescribe, is found not to satisfy these requirements will not be appointed. Candidates selected by the Board may be required to undergo physical examination. Candidates will be required to pay the fee for the Medical Examination as prescribed by the Government of India for such category of the posts.

16. No person :

- (a) Who has entered into or contracted a marriage with a person having a spouse living or
- (b) Who, having a spouse living has entered into or contracted a marriage with any person shall be eligible for appointment to the service.

Provided that the Indian Council of Agricultural Research, may, if satisfied that such a marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, except that the person shall not be eligible for appointment to the service.

AGRICULTURAL SCIENTISTS RECRUITMENT BOARD

1	2	3
10. Agricultural Economics	2	2
11. Agricultural Statistics	1	2
12. Computer Application in Agriculture	2	2
13. Farm Machinery & Power Engineering	1	1
14. Soil & Water Conservation Engineering	2	1
15. Veterinary Pathology	1	1
16. Animal Physiology	2	1
17. Agricultural Structure & Process Engineering	1	1
Total :-	16	18
	25	59

DISCIPLINE-WISE QUALIFICATION FOR ARS/NET EXAMINATION

A. AGRICULTURAL DISCIPLINES

Code No.	Discipline	Qualification
01.	AGRICULTURAL CHEMISTRY	Master's degree in Agriculture/Agril. Chemistry or M.Phil./Ph.D. in Chemistry with specialisation in Agricultural Chemistry/Chemicals.
02.	AGRICULTURAL ENTOMOLOGY	Master's degree in Agriculture or M.Phil./Ph.D. in Zoology/Life Science with specialisation in Agricultural Entomology.
03.	AGRICULTURAL METEOROLOGY	Master's degree in Agriculture/Agricultural Physics or M.Phil./Ph.D. in Physics with specialisation in Meteorology.
04.	AGRONOMY	Master's degree in Agriculture with specialisation in Agronomy.
05.	BIO-CHEMISTRY (PLANT SCIENCE)	Master's degree in Bio-Chemistry or Agricultural Science with specialisation in Bio-Chemistry.
06.	BIO-TECHNOLOGY (AGRICULTURAL SCIENCE)	Master's degree in Bio-Technology/Plant Science with specialisation in Plant Bio-Technology.
07.	ECONOMIC BOTANY	Master's degree in Agriculture/Horticulture or M.Phil./Ph.D. in Botany with specialisation in Agricultural Botany/Economic Botany/Plant Taxonomy.
08.	GEOGRAPHY	Master's degree in Geography with specialisation in Physical Geography or Cartography.
09.	GENETICS	Master's degree in Agriculture or M.Phil./Ph.D. in Botany with specialisation in Genetics.
10.	HORTICULTURE	Master's degree in Horticulture/Agriculture with specialisation in Horticultural subjects (Pomology/Olericulture/Floriculture).
11.	MICROBIOLOGY (AGRICULTURE)	Master's degree in Agriculture or M.Phil./Ph.D. in Botany with specialisation in Agricultural Microbiology.
12.	NEMATOLOGY (AGRICULTURE)	Master's degree in Agriculture or M.Phil./Ph.D. in Botany/Zoology with specialisation in Agricultural Nematology.
13.	PLANT BREEDING	Master's degree in Agriculture with specialisation in Plant Breeding or Genetics.
14.	PLANT PATHOLOGY	Master's degree in Agriculture or M.Phil./Ph.D. in Botany/Life Sciences with specialisation in Plant Pathology/Mycology.

ANNEXURE-III

1	2	3
35.	VETERINARY PATHOLOGY	Master's degree in Veterinary Sciences with specialisation in Veterinary Pathology.
36.	VETERINARY PHARMACOLOGY	Master's degree in Pharmacology/Veterinary Sciences with specialisation in Veterinary Pharmacology.
37.	VETERINARY PUBLIC HEALTH	Master's degree in Veterinary Sciences with specialisation in Public Health.
38.	VETERINARY SURGERY	Master's degree in Veterinary Sciences with specialisation in Veterinary Surgery.
C. FISH AND FISHERIES DISCIPLINES :-		
39.	FISH AND FISHERY SCIENCE	Master's degree in Fishery Science or M.Phil./Ph.D. in Zoology/Biology with specialisation in Fishery Sciences/Mariculture or PG Diploma in Fishery Science from CIFE, Bombay.
40.	FISH PROCESSING TECHNOLOGY	Master's degree in Fishery Science/Food Technology with specialisation in Fish Processing Technology/Industrial Fisheries.
D. AGRICULTURAL ENGINEERING AND TECHNOLOGY :-		
41.	AGRICULTURAL STRUCTURE & PROCESS ENGINEERING	Master's degree in Agricultural Engineering.
42.	CHEMICAL ENGINEERING	Master's degree in Chemical Engineering.
43.	ELECTRICAL ENGINEERING	Master's degree in Electrical Engineering or Agricultural Engineering with specialisation in Electrical Engineering.
44.	ELECTRONICS & INSTRUMENTATION	Doctoral degree in Physics or Master's degree in Engineering/Technology/Agricultural Engg. with specialisation in Electronics/Instrumentation.
45.	FARM MACHINERY & POWER	Master's degree in Agricultural Engineering with specialisation in Farm Machinery.
46.	MECHANICAL ENGINEERING	Master's degree in Mechanical Engineering.
47.	SOIL & WATER CONSERVATION ENGINEERING	Master's degree in Agricultural Engineering with specialisation in Soil and Water Conservation Engineering.
48.	TEXTILE CHEMISTRY	Master's degree in Textile Technology.
49.	TEXTILE MANUFACTURE	Master's degree in Textile Technology.
E. HOME SCIENCE:-		
50.	CHILD DEVELOPMENT	Master's degree in Home Science (Child Development)
51.	FOOD AND NUTRITION	Master's degree in Home Science (Food and Nutrition)
52.	HOME DEVELOPMENT/ RESOURCE MANAGEMENT	Master's degree in Home Science (Home Management)
53.	HOME SCIENCE EXTENSION	Master's degree in Home Science (Home Science Extension)
54.	TEXTILE AND CLOTHING	Master's degree in Home Science (Textile & Clothing)
F. FORESTRY :-		
55.	FORESTRY	Master's degree in Forestry or M.Phil./Ph.D. in Botany/Life Sciences with specialisation in Forestry.
G. PHYSICAL SCIENCE :-		
56.	ORGANIC CHEMISTRY	Master's degree in Chemistry with specialisation in Organic Chemistry.
57.	PHYSICS	Master's degree in Physics.
H. ECONOMICS, EXTENSION, STATISTICS & COMPUTER APPLICATION		

..... knowledge of Marathi.

..... only in the case of emergency. HSEB age limit is relaxable to the extent of service rendered at any time in HSEB, provided they apply through proper channel. Upper age is also relaxable in the case of Ex-Servicemen to the extent of Military Service rendered by them by adding three years subject to possessing the requisite certificate.

6. **Application Fee** : Rs. 100/- (Rs.30/-) in the case of Scheduled Castes/Tribes and Backward/Economically Backward Classes of Haryana domicile. Ex-servicemen who joined Military service during Emergency are exempted from the payment of application fee.

7. Application form for the post of Assistant Engineer (Electronics Trainee) is as under :-

1. Name of the candidate (in block letters)
2. Date of Birth
3. Educational Qualification
4. Post applied for
5. Whether already employed in the Centre under Central/State Govt. or public undertaking, if so, the name and complete address of the employer
6. Whether belongs to Scheduled Castes/ Backward class/Ex-service-men or Physically handicapped.
7. Name of the Father/ Husband
8. Permanent Address
9. Postal Address
10. Any other relevant information
11. Particulars of fee

a) Detail of receipt No. _____ Dated _____
 b) No. of IPO receipt No. _____ Dated _____ Amount _____

I do hereby declare that all the statements made in the application are true, complete and correct to the best of my knowledge and belief. I understand that in the event of my particulars of information given above is found false/incorrect/suppressed my candidature is liable to be rejected or cancelled. In the event of any false statement or discrepancy in the particulars being detected after my appointment my services are liable to be

II. DIRECTORATE OF HEALTH SERVICES

2. **Jr. Surgeon** 1 post Reserved for SC
 Rs. 2200 - 4000/- (T.E. Rs. 6950/-) + N.P.A.

Age: Not exceeding 35 years.

Educational and other qualifications:

Essential : (i) A recognised Medical qualification included in the First or Second Schedule or Part II of the Third Schedule (other than licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part II of the Third Schedule should also fulfil the conditions stipulated in sub-section (3) of section 13 of the Indian

EAN-India
 B-28, Flatted Factories Complex, Jhandewalan
 New Delhi-110055
 Phone : 3015215, Fax : 011-3555704

EAN/P&A/15

Advertisement for the post of Office Assistant

A Govt. of India Society invites applications for one post of Office Assistant for its office set up at New Delhi. The Office Assistant will be responsible for the upkeep of office files/records, receipt of daks, despatch of letters, general caretaking of the office premises, word processing, miscellaneous office functions/correspondence, assisting the Administrative-cum-Accounts Officer in making arrangements for various office meetings/seminars/workshops etc. He should have fairly good knowledge of Govt. rules and regulations and noting & drafting etc.

The candidate should be a graduate in any discipline with proficiency in work processing on Wordstar/MS Word and with working experience of minimum two years in the related field. Knowledge of stenography will be given additional weightage.

Age limit : 30 years.

Remuneration as per Central Govt. pay scale of Rs.1200-2040/- with admissible allowances, i.e. DA, CCA, HRA etc. Additional benefits include PF, Medical, LTC etc. Higher pay/pay scale to deserving candidates.

Please apply with your bio-data within 15 days to :

Post Box No. 198
 Employment News, East Block IV, Level 5
 R.K. Puram, New Delhi - 110066

EN 13/86

terminated without any notice to me.

Date _____ (Signature of the applicant)

Enclosures:-

- a) IPO of Rs. 100/- and Rs. 30/- as per case (in favour of AO/Cash Shakti Bhawan, HSEB, Panchkula).
- b) Attested copy of Matriculation certificate giving proof of age.
- c) Attested copy of B.E. (Electronics)
- d) Certificate in support of claim for reservation to SC/BC/ Ex-service-men/PH/ Economically Backward

classes.

e) Certificate supporting age relaxation.

f) Certificate in support of any extra-curricular activity.

g) Two self addressed envelop (23 cm x 11 cms) with affixing a stamp of Rs. 2/- on each.

12. Persons employed in Central or State Govt. and State owned or controlled, undertaking should apply

Continued on page 33

ing/ professional experience. ii) Electronics Engineering. iii) Knowledge of Konkani.

Note 1: Qualifications are relaxable at the discretion of the G.P.S.C. in case of candidates otherwise well qualified.

Note 2: The qualification(s) regarding experience is/are relaxable at the discretion of the G.P.S.C. in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of selection, the G.P.S.C. is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable : Knowledge of Marathi.

EN 13/59

GURU GHASIDAS UNIVERSITY BILASPUR (M.P.)

ADMISSION NOTICE 1997-98

Professional, Job & Career-oriented Courses

	Master Programmes	Eligibility
School of Biotechnology	M.Sc. Biotechnology	B.Sc. (Botany, Zoology, Chemistry/Biochemistry/Microbiology/Ind.Chem.)
School of Pure & Applied Physics	M.Sc. Electronics	B.Sc. with physics/Electronics/Computer Science)
School of Computer Sc.	M.Sc. Computer Sc.	B.Sc. with Maths/Physics/Computer Sc./

ESSENTIAL : 50% MARKS IN THEORY FOR ALL COURSES

SALIENT FEATURES

1. Experience and well qualified faculty
2. Well-equipped laboratories
3. Rich library with reading room facilities.
4. Facility for counselling & academic guidance
5. Excellent Hostel accomodation
6. University bus facility available
7. Project work with top industries/National laboratories/institutes of higher learning.

HOW TO APPLY

Application forms are available on payment of Rs. 100/- in cash or through Demand Draft in favour of Registrar, Guru Ghasidas University, Bilaspur (M.P.) 495009

**SEATS ARE AVAILABLE FOR
 SELF FINANCING, NRI/NRI SPONSORED & FOREIGN STUDENTS**

LAST DATE : 26 JULY '97
 Advt. No. GGU/2/97/98

REGISTRAR

EN 13/59

15.	PLANT PHYSIOLOGY (AGRICULTURAL/ HORTICULTURAL CROPS)	In Botany with specialisation in Plant Physiology.	IN AGRICULTURE	Master's degree in Agricultural Economics or Agricultural/Animal Sciences with specialisation in Agricultural Economics or Dairy Economics or Livestock Economics.
16.	SEED TECHNOLOGY	Masters' degree in Agriculture with specialisation in Seed Technology.		
17.	SOIL SCIENCE-PEDOLOGY	Master's degree in Agriculture/Soil Science/Agricultural Chemistry with specialisation in Soil Genesis Survey and classification.		
18.	SOIL SCIENCE-SOIL CHEMISTRY/FERTILITY/ MICROBIOLOGY	Master's degree in Agriculture/Agricultural Chemistry/Soil Science with specialisation in Soil in Soil Fertility/Soil Chemistry/Soil Microbiology.		
19.	SOIL SCIENCE-SOIL PHYSICS & SOIL AND WATER CONSERVATION	Master's degree in Agriculture/Agricultural Chemistry/Agricultural Physics/Soil Science with specialisation in Soil Physics/Soil and Water conservation.		
B. VETERINARY AND ANIMAL HUSBANDRY DISCIPLINES :-				
20.	ANIMAL GENETICS & BREEDING	Master's degree in Veterinary Science/Animal Sciences with specialisation in Animal Genetics/Breeding.		
21.	ANIMAL NUTRITION	Master's degree in Veterinary Sciences/Animal Sciences with specialisation in Animal Nutrition.		
22.	ANIMAL PHYSIOLOGY	Master's degree in Veterinary Sciences/Animal Sciences with specialisation in Animal Physiology.		
23.	ANIMAL REPRODUCTION/ GYNAECOLOGY	Master's degree in Veterinary Sciences with specialisation in Animal Reproduction/Gynaecology.		
24.	BIO-CHEMISTRY (ANIMAL SCIENCE)	Master's degree in Veterinary Sciences/Bio-Chemistry/Dairy Sciences with specialisation in Animal Biochemistry.		
25.	BIO-TECHNOLOGY (ANIMAL SCIENCE)	Master's degree in Bio-Technology/Life Sciences with specialisation in Veterinary/Animal Bio-Technology.		
26.	DAIRY CHEMISTRY	Master's degree in Veterinary/Dairy Sciences with specialisation in Dairy Chemistry.		
27.	DAIRY MICROBIOLOGY	Master's degree in Veterinary Sciences or Dairy Sciences with specialisation in Dairy Microbiology.		
28.	DAIRY TECHNOLOGY	Master's degree in Dairy Technology or Master's degree in Food Technology/Animal Production Technology with specialisation in Dairy Technology.		
29.	LIVESTOCK PRODUCTION & MANAGEMENT	Master's degree in Veterinary Sciences/Animal Sciences with specialisation in Livestock Production & Management.		
30.	LIVESTOCK PRODUCTS TECHNOLOGY	Master's degree in Veterinary Sciences/Animal Sciences with specialisation in Livestock Products Technology.		
31.	POULTRY SCIENCE	Master's degree in Poultry Sciences/Veterinary Sciences/Animal Sciences with specialisation in Poultry Sciences.		
32.	VETERINARY MEDICINE	Master's degree in Veterinary Sciences with specialisation in Veterinary Medicine.		
33.	VETERINARY MICROBIOLOGY	Master's degree in Veterinary Sciences with specialisation in Bacteriology/Virology or Mycology or Immunology.		
34.	VETERINARY PARASITOLOGY	Master's degree in Veterinary Sciences with specialisation in Veterinary Parasitology.		

58. AGRICULTURAL ECONOMICS

Master's degree in Agricultural Economics or Agricultural/Animal Sciences with specialisation in Agricultural Economics or Dairy Economics or Livestock Economics.

59. AGRICULTURAL EXTENSION

Master's degree in Agricultural Sciences/Veterinary Sciences/ Dairy Sciences with specialisation in Extension Education or Master's degree in Sociology/Master's degree in Agricultural Extension Education or Home Science Extension Education.

60. AGRICULTURAL STATISTICS

Master's degree in Statistics/Agricultural Sciences/Dairy Sciences, Animal Sciences/Mathematics with specialisation in Agricultural Statistics or Mathematical Statistics or Senior Statistician Diploma of ISI, Calcutta.

61. COMPUTER APPLICATION IN AGRICULTURE

Master's degree in Computer Application in Agriculture/Computer Science/Statistics/Mathematics with specialisation of application in Biological systems.

62. VETERINARY ANATOMY

M.V.Sc. in Veterinary Anatomy.

63. FOOD SCIENCE AND TECHNOLOGY

Master's degree in Food and Technology.

64. DAIRY ENGINEERING

Master's degree in Dairy Engineering. M.Sc. (Agriculture) in Soil and Water Management.

65. SOIL & WATER MANAGEMENT

ANNEXURE-IV

DISCIPLINE WISE QUALIFICATIONS FOR SRF

A. AGRICULTURE DISCIPLINES :-

CODE NO.	DISCIPLINE	QUALIFICATION
1.	AGRICULTURAL CHEMISTRY	Master's degree in Agricultural Chemistry.
2.	AGRICULTURAL ENTOMOLOGY	Master's degree in Agricultural Entomology/ Nematology.
3.	AGRICULTURAL METEOROLOGY	Master's degree in Agriculture/Agricultural Physics with specialisation in Agricultural Meteorology.
4.	AGRONOMY	Master's degree in Agronomy/Meteorology.
5.	BIO-CHEMISTRY (PLANT SCIENCE)	Master's degree in Agricultural Bio-Chemistry/ Animal Bio-Chemistry.
6.	BIO-TECHNOLOGY (AGRIC. SCIENCES)	Master's degree in Agricultural Sciences.
10.	HORTICULTURE	Master's degree in Horticulture.
11.	MICROBIOLOGY (AGRI.)	Master's degree in Agriculture with specialisation in Agricultural Nematology.
12.	NEMATOLOGY (AGRI.)	Master's degree in Agriculture with specialisation in Agricultural Nematology.
13.	PLANT BREEDING & GENETICS	Master's degree in Plant Breeding and Genetics.
14.	PLANT PATHOLOGY	Master's degree in Mycology and Plant Pathology.
15.	PLANT PHYSIOLOGY	Master's degree in Plant Physiology.

Continued

19/Border Security Force Personnel etc. as per the existing instructions of the Government of India on the subject.

3. EDUCATIONAL QUALIFICATIONS FOR ARS AND NET.

- (i) A candidate for the Agricultural Research Service/National Eligibility Test must have a Master's degree or equivalent in the concerned subject with specialisation as defined in Annexure-III against each discipline, from any Indian University incorporated by an Act of Central or State Legislature in India or other educational institution established by an Act of Parliament or declared to be deemed University Under Section 3 of the University Grants Commission Act, 1956 or he must have a qualification from a foreign University recognised as equivalent by the Government of India.
- (ii) For admission to Senior Research Fellowship a candidate must possess a high second class Master's degree (55% and above or equivalent O.G.P.A.) in the concerned discipline.

NOTE :-

The candidates selected for appointment to the posts in Animal Science disciplines will be entitled to Non Practising Allowance as admissible under the rules of Indian Council of Agricultural Research and subject to fulfilment of the conditions of entitlement as prescribed by the Council. In order to facilitate candidates to decide their eligibility, the details of specific qualification required for admission to ARS/NET examination in each discipline are given in Annexure -III. For SRF the specific qualification are given in Annexure-IV

Note-I For candidates applying for ARS

A candidate who has appeared at an examination the passing of which would render him eligible to appear at this examination but has not been informed of the result, may apply for admission to the examination. Such candidates will be admitted if otherwise eligible, but the admission would be deemed to be provisional and subject to cancellation if they do not produce proof of having passed the Examination by 1st October, 1997.

Note-II For candidates applying for NET/SRF

A candidate who has appeared at an examination the passing of which would render him eligible to appear at this examination but has not been informed of the result may apply for admission to the examination. Such candidates will be admitted if otherwise eligible, but the admission would be deemed to be provisional and subject to cancellation if they do not produce proof of having passed the examination by 1st Feb., 1998.

Note-III In exceptional cases, the Agricultural Scientists Recruitment Board may treat a candidate, who has not any of the foregoing qualifications, as a qualified candidate provided that he has passed examinations conducted by other institution, the standard of which in the opinion of the Board justifies his admission to the examination.

Note-IV In ARS the scientist will be placed in the same discipline in which he has qualified the ARS examination and no request for change of discipline will be entertained.

4. FEE :-

The examination fee of Rs. 100/- (Rupees one hundred only) should be paid by a Crossed Bank Draft only valid for six months from the date of issue, drawn in favour of Secretary, A.S.R.B. and payable at New Delhi with the application form for the examination. Candidates should write their name and address on the reverse of the Bank Draft in the top corner at the time of submission of application. Application not accompanied by the prescribed fee shall be summarily rejected. (No fee is payable by S.C./S.T. candidates).

Note :- Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection.

Candidates claiming fee remission on account of being S.C./S.T. must attach a copy of S.C./S.T. certificate from the prescribed authority.

5. Number of Attempts :-

The number of attempts for appearing in the Agricultural Research Service Examination will be limited to three for all candidates (whether M.Sc./Ph.D.) including the inservice candidates of I.C.A.R. However, this restriction will not apply to S.C. and S.T. candidates, who are otherwise eligible.

17. Brief particulars relating to the service to which recruitment is being made through this Examination are stated in Annexure-VI.

Important Notes relating to SRF:-

- (i) Only the candidates of Indian Nationality as defined in the constitution of India will be eligible for award of S.R.F.
- (ii) Those candidates who have already joined the Ph.D. course, will be eligible for award of fellowship, if their period of joining the said course does not exceed one year on the last date of receipt of applications in A.S.R.B.
- (iii) For award of fellowship, a candidate will have to take admission in the Ph.D. programme in the relevant subject in an Institution which offers Ph.D. programme with course work and research. Such institution should not be the same from where the candidate has obtained his Master's degree.
- (iv) The inservice candidates will be allowed to take admission only in an institution other than the one in which they are working besides fulfilling the condition as in Note(iii) above

ANNEXURE-I

Vacancy Position for ARS Examination 1997

S.No.	Name of discipline	No. of vacancy available
1.	Agronomy	10
2.	Plant Breeding	08
3.	Genetics	02
4.	Agricultural Entomology	02
5.	Plant Pathology	02
6.	Plant Physiology	02
7.	Soil Science-Pedology	02
8.	Horticulture	05
9.	Bio-Technology(Plant Science)	10
10.	Seed Technology	04
11.	Geography	03
12.	Agricultural Statistics	10
13.	Computer Application in Agriculture	20
14.	Soil & Water Conservatiuon Engineering	04
15.	Animal Genetics & Breeding	02
16.	Bio-Chemistry (Animal Science)	02
17.	Food Science & Technology	04
Total		92

ANNEXURE-II

SPECIAL DRIVE FOR RECRUITMENT OF SCIENTISTS RELATING TO SC/ST & OBC CATE- GORY FOR ARS EXAMINATION 1997.

S.No.	Discipline	SC	ST	OBC	Total No. of Vacancies
1.	Genetics	1	-	1	2
2.	Agricultural Entomology	1	-	-	1
3.	Plant Pathology	-	2	-	2
4.	Plant Physiology	-	1	-	1
5.	Soil Science-Soil Physics & Soil & Water Conservation	1	-	2	3
6.	Economic Botany	1	1	1	3
7.	Bio-Chemistry(Agriculture)	1	1	2	4
8.	Forestry	1	1	-	2
9.	Seed Technology	-	1	-	1

continued

NON- λ : 1-order* $\mathbf{BPP} \subseteq \mathbf{VERAPLACIUS}$

I, R.Nagarjuna Kumar, S/o. R.Vidyamanya Rao, aged about 30 years.

Occ.: Un-employee, R/o. Hyderabad, the above named applicant, do hereby declare that the contents of the application are true to the best of my knowledge and belief and declare that I have not suppressed any material facts.

Hence, Verified. Public Record Office, London, 22nd July 1891.

Hyderabad,

27-4-1998.

APPLICATION

vol 22 issue number 107 1973, page 65
Mathematics of the Sciences, 1973, 1984
1973, 1984, 1985, 1986, 1987, 1988

• 83-122-352/3.1 . . .

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12-Ct-Central Administrative Tribunal : Bench

At Hyderabad
Court of Judo Bazar, 2nd Floor, V.V.D. Road, Hyderabad, 500 001

C. A. No. 33 of 1998

dated 05.04.1998 before the Hon'ble Bench of the Central Administrative Tribunal

to be heard and decided at first on the following date and place

C. A. No. 1314 of 1997

between the parties to the suit as follows:

R. Nagarjuna Kumar, S/o. R. Vidyaendra Rao,
aged about 30 years, Govt. Un-employed, United, Hyderabad
R/o.

... Appellant
Badrabagil

and
TCS/1314/97

... Respondent

1. The Secretary, The Indian Council for
Agricultural Research, Krishnamurthy
Bhavan, Pusa, New Delhi-110 001.

2. The Secretary, Agricultural Scientists
Recruitment Board, Krishnamurthy
Bhavan, Pusa, New Delhi-110 001.

... Respondent.

FACTS OF THE CASE:-

The applicant herein filed the above C. A. No. 1314 of 1997, questioning the non-selection of the applicant for the post of Scientist of Agricultural Research Service, in computer wing in the respondent organisation. The next notification was issued for filling the posts in the said wing. Written test, vive-voce also was completed forth the next batch candidates and the results are going to be published before this month ending. This hon'ble Court granted six weeks time for filing counter on 3.10.1997. On a letter addressed to the Registrar, the case is listed before the Deputy Registrar two times and the counsel appearing for the respondents are taking further time for counter and dodging the matter. If all the vacancies were filledup, the above C. A. itself will becomes in-fructuous. As such there is urgency in the matter.

Prayer:- For the reasons stated above the applicant herein prays that this Hon'ble Tribunal may be pleased to reserve one post of Scientist of Agricultural Research Service in Computer Wing in the respondents organisation pending disposal of the main C. A. and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Hyderabad,

27.4.1998.

Applicant

SR NO. 1325

In the Central Administrative Tribunal

Branches at Hyderabad

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R. Nagaejuna Kunay

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as Applicant

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The Secretary, The Indian Council for Agricultural Research, New Delhi and another

... Respondents



Miscellaneous Application

Filed by
Sat A. Ananaya
Counsel for Applicant.

DOCSIS 1.0 and 2.0 EXPLANATION

I, R.Nagarjuna Kumar, S/o. R.Vidyamanya Rao, aged about 30 years.

Occ.: Un-employee, R/o. Hyderabad, the above named applicant, do hereby declare that the contents of the application are true to the best of my knowledge and belief and declare that I have not suppressed any material facts.

Hence, Verified.

Hyderabad,

27-4-1998.

APPENDIX

201. *On the 15th of May, 1871, at 10 a.m., the
Linen Drapery Company, of New York, was
incorporated, with a capital stock of \$1,000,000.*

-165-2 369 10 10 5

In the Central Administrative Tribunal : Bench

At Hyderabad

Case No. 1997 of 1998

No. A. No. 331 of 1998

Plaintiff vs. Government of India, dated 1998, O.A. 1998, C.R. 1,000

vs. to sue out of case no. 1997 of 1998, dated 1998
O.A. No. 1314 of 1997

For the Plaintiff for every 1 case out of the 1000 cases filed has been allowed

Between:

R. Nagarjuna Kumar, S/o. R. Vidyananda Rao,
aged about 30 years, O/o: Un-employed, Native, resident
B/o.

at the Taluk

... Appellant
, Hyderabad

and

O.A. No. 1314 of 1997

... Respondent

1. The Secretary, The Indian Council for
Agricultural Research, Kriishi Anusandhan
Bhawan, Pusa, New Delhi-110 001.

2. The Secretary, Agricultural Scientists
Recruitment Board, Kriishi Anusandhan
Bhawan, Pusa, New Delhi-110 001.

... Respondent.

Facts of the case:-

The applicant herein filed the above O.A. No. 1314 of 1997, questioning the non-selection of the applicant for the post of Scientist of Agricultural Research Service, in computer wing in the respondent organisation. The next notification was issued for filling the posts in the said wing. Written test, vive-voce also was completed for the next batch candidates and the results are going to be published before this month ending. This hon'ble Court granted six weeks time for filing counter on 3.10.1997. On a letter addressed to the Registrar, the case is listed before the Deputy Registrar two times and the counsel appearing for the respondents are taking further time for counter and dodging the matter. If all the vacancies were filled up, the above O.A. itself will becomes in-fructuous. As such there is urgency in the matter.

Prayer:- For the reasons stated above the applicant herein prays that this Hon'ble Tribunal may be pleased to reserve one post of Scientist of Agricultural Research Service in Computer Wing in the respondents organisation pending disposal of the main O.A. and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Hyderabad,

27.4.1998.

Signature of the Appellant

Applicant

SR NO. 1325

In the Central Administrative Tribunal

Bench 3 At Hyderabad

W. A. 50. of 1990

W. A. B. 30.

of 1907

Leave the employees, W.C.C., New York, 300 plain, black types, no underlines, **in**
Recall that the owners of the outfit, **G.A. No. 1314 of 1997**
Employees and Police and others **Between** the region suggested, e.g.

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R. Basarabova-Kunay

BIBLIOGRAPHY 397

... Applicant

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The Secretary, The Indian Council
for Agricultural Research,
New Delhi and another

... Respondents



Miscellaneous Application

Filed by:
Sat A. Ananya
Counsel for Applicant.

VERIFICATION

I, R.Nagarjuna Kumar, S/o. R.Vidyavendra Rao, aged about 30 years,
occ., Un-employee, R/o. Hyderabad, the above named applicant, do hereby
declare that the contents of the application are true to the best of my
knowledge and belief and declare that I have not suppressed any
material facts.

Hence, Verified.

Hyderabad,

27-4-1998.

R.Nagarjuna Kumar
APPLICANT

V/V. & (3)
In the Central Administrative Tribunal : Bench

At Hyderabad

M. A. No. 331 of 1998

in

O.S. No. 1314 of 1997

Between:

R.Nagarjuna Kumar, S/o. R.Vidyamanda Rao,
aged about 30 years, Occ.: Un-employee,
R/o.

Appellant

and

1. The Secretary, The Indian Council for
Agricultural Research, Krishi Anusandhan
Bhavan, Pusa, New Delhi-110 001.

2. The Secretary, Agricultural Scientists
Recruitment Board, Krishi Anusandhan
Bhavan, Pusa, New Delhi-110 001.

Respondents.

Facts of the case:-

The applicant herein filed the above O.A. No. 1314 of 1997, questioning the non-selection of the applicant for the post of Scientist of Agricultural Research Service, in computer wing in the respondent organisation. The next notification was issued for filling the posts in the said wing. Written test, viva-voce also was completed for the next batch candidates and the results are going to be published before this month ending. This hon'ble Court granted six weeks time for filing counter on 3.10.1997. On a letter addressed the Registrar, the case is listed before the Deputy Registrar two times and the counsel appearing for the respondents are taking further time for counter and dodging the matter. If all the vacancies were filed up, the above O.A. itself will becomes in-fructuous. As such there is urgency in the matter.

Prayer:- For the reasons stated above the applicant herein prays that this Hon'ble Tribunal may be pleased to reserve one post of Scientist of Agricultural Research Service in Computer Wing in the respondents organisation pending disposal of the main O.A. and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Hyderabad,

27.4.1998.

Counsel for Applicant

R.Nagarjuna Kumar
Applicant

In the Central Administrative Tribunal

Bench at Hyderabad :

M. A. No. of 1998

in

C. A. No. 1314 of 1997

Between:

R. Nagarjuna Kumar

... Applicant

and

The Secretary, The Indian Council
for Agricultural Research,
New Delhi and another

... Respondents

Miscellaneous Application



Filed by
Smt A. Anusuya
Counsel for Applicant.

दूसरी प्रति DUPLICATE

आधारण/GENERAL

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

बैच केस/BENCH CASE

M.A. No.

331

of 1998

IN

O.A. No.

1314

of 1998

Direction Petition

Shri A. Anugya,

COUNSEL FOR THE APPLICANTS.
AND

Mr. V. Bhimadev,

Sr. ADDL. STANDING COUNSEL FOR C.G.Rly.